

BEFORE THE SUPREME COURT SPECIAL LOK ADALAT

Petition(s) for Special Leave to Appeal (C) No.23988/2023

(Arising out of impugned final judgment and order dated 23-02-2023 in MA No. 1027/2020 passed by the High Court of M.P. Principal Seat at Jabalpur)

SANJU @ SANJAY KHATIK (SONKAR) & ORS. Petitioner(s)

VERSUS

SANTOSH YADAV & ORS. Respondent(s)

Date : 01-08-2024

PRESENT : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
MR. ANAND SANJAY M. NULI, SR. ADV.
MR. ISHAAN GEORGE, AOR

For Petitioner(s) Mr. Akshat Shrivastava, AOR
Ms. Pooja Shrivastava, Adv.
Mr. Satvic Mathur, Adv.

For Respondent(s) Dr. Sudhir Bisla, Adv.
Ms. Sumitra, Adv.
Ms. Sunita Bhardwaj, Adv.
Mr. Satyendra Kumar, AOR

A W A R D

1. In the course of hearing before the Lok Adalat, the respondent No.3-New India Insurance Company Limited has agreed to pay an additional amount of Rs.3,00,000/- (Rs. Three Lakhs only) to which the petitioners has agreed.

2. Accordingly, an award is passed directing the respondent No.3-New India Insurance Company Limited to pay an additional amount of

Rs.3,00,000/- (Rs. Three Lakhs only) to the petitioners within 08 weeks from today. If the said amount is not paid within eight 08 weeks, it shall carry interest @09 per cent per annum.

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[ISHAAN GEORGE, AOR]

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[ANAND SANJAY M. NULI, SR. ADV.]

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[AUGUSTINE GEORGE MASIH]

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[PRASHANT KUMAR MISHRA]